

Shri C. D. Deshmukh: No, Sir. When it ceases to be legal tender, it will be replaced by the arrangements which are in force in the rest of the country.

Shri Velayudhan: What is the total loss incurred by the State due to demonetization, and is the Government of India paying any compensation?

Shri C. D. Deshmukh: I want notice of the question, if he means profits from the issue of currency and coinage.

SAVINGS DEPOSITS

*1170. **Shri Jhulan Sinha:** Will the Minister of Finance be pleased to refer to the reply to starred question No. 415 asked on the 3rd June, 1952 and state:

(a) whether it is a fact that according to Government commitment interest on ten years Treasury Saving Deposits has to be paid half yearly; and

(b) whether it is a fact that payments of interests on ten years Treasury Savings deposits are not being made although the due dates have long passed?

The Minister of State for Finance (Shri Tyagi): (a) No, Sir. Interest on Ten Year Treasury Saving Deposits is payable annually on the completion of each period of twelve calendar months from the date of deposits.

(b) Instructions regarding payment of interest on these deposits were duly issued by the Reserve Bank of India to all Treasury Officers long before the first interest payment became due. Government have not received any complaint that these instructions have not been observed.

Shri Jhulan Sinha: May I know when the instructions were issued?

Shri Tyagi: The letter which my hon. friend probably refers to was issued by the Reserve Bank on 2nd January.

Mr. Speaker: Of what year?

Shri Tyagi: Every year.

CLAIMS IN RESPECT OF REQUISITIONED BUILDINGS

*1171. **Shrimati Renu Chakravarty:** Will the Minister of Defence be pleased to state:

(a) if the Pre-partition Compensation Claims Committee has decided that claims of Indian citizens in respect of lands and buildings requisitioned by the Military authorities in 1942 and permanently acquired by Government in 1945 are a liability of the Government of Pakistan; and

(b) if so, the action taken or proposed to be taken for recovery of such claims?

The Minister of Defence (Shri Gopaldaswami): (a) The Committee has reported that for purposes of its work it has proceeded on this basis. Their main reason for doing so appears to be that the properties in question form part of Pakistan; as the benefits arising out of their acquisition go to that Government, the liabilities should be met by that Government.

(b) Assuming the liability is that of Pakistan the individual claimants concerned must approach that Government for the payment of compensation which may be agreed upon between them for the land or property acquired.

Shrimati Renu Chakravarty: Is there any machinery of our Government through which we can recover this compensation from the Pakistan Government, or is it to be done entirely by the individuals concerned?

Shri Gopaldaswami: It has to be done by the individuals concerned. When we are applied to, we shall use our good offices in getting Pakistan to honour the claims.

Short Notice Question and Answer

DISTRIBUTION OF SULPHUR FOR MANUFACTURE OF MATCHES

Shri B. S. Murthy: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any representation was recently received from the South Indian Match Manufacturers' Association regarding the supply of sulphur and wagons;

(b) if the answer to part (a) above be in the affirmative, the date and nature of the representation made;

(c) the action taken;

(d) the system and agency of distribution of sulphur to the match manufacturers in the South; and

(e) the facilities provided for match factories for bringing in raw materials and sending out finished goods?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Two representations regarding supply of sulphur were received in the Ministry from the South Indian Swadeshi Match Manufacturers' Association. I believe the Hon. Member is referring to this Association.

No representation has been received regarding supply of wagons. Recently when I was in Madura, this Association made a personal representation to me both as regards sulphur and wagons.

(b) In their representations dated the 31st May 1952 and 2nd June 1952, the Association requested that as sulphur was not available with Messrs. Imperial Chemical Industries Ltd., Madras, order for release of sulphur in favour of I.C.I.'s representative at Sivakasi should be issued to enable him to purchase sulphur from any stockists at Bombay or Calcutta for distribution to match factories.

(c) A reasonable supply of sulphur was arranged for the I.C.I.'s representative at Sivakasi and the Association informed on 11th June 1952 that they should contact him.

(d) Any match factory seeking Government's assistance in obtaining sulphur is advised to obtain supplies to the extent the stock position permits, from an authorised dealer.

(e) No special facilities have been provided, as the industry did not bring to Government's notice any serious difficulty in regard to movement of raw materials and finished goods.

Shri B. S. Murthy: Is there any monopoly given to Messrs. Imperial Chemical Industries Ltd., Madras for distributing this sulphur, Sir?

Shri T. T. Krishnamachari: No, Sir.

Shri B. S. Murthy: Are these match manufacturers prevented from purchasing sulphur from elsewhere?

Shri T. T. Krishnamachari: Sir, the position is that imports of refined sulphur, which is what is needed by the match manufacturers, is not controlled and though it is imported by all importers on their own account, the distribution is controlled by Government and sometimes certain dealers are assigned certain areas and if there is any difficulty in the match manufacturers obtaining supplies from particular dealers, the Government arrange for those supplies from other stockists.

Shri B. S. Murthy: What prevents the Government from issuing permits to these match manufacturers to purchase the needed quantity of sulphur from other sources than only from the Imperial Chemical Industries Ltd.?

Shri T. T. Krishnamachari: I have said, Sir, that the Imperial Chemical

Industry have no monopoly. Now Parry and Co. in Madras have imported about 100 tons of sulphur and actually the match manufacturers are asked to get in touch with them. I might also add that I have met the members of this Association recently when I was in Madura and when all their needs were discussed and I know that so far as the sulphur position is concerned, it is not as acute as the hon. member imagines.

Shri B. S. Murthy: May I know, Sir, whether it is a fact that several lakhs of rupees worth of goods have been kept in these factories for want of wagons?

Shri T. T. Krishnamachari: There is admittedly a little difficulty according to the version presented to me by the Match Manufacturers' Association in respect of wagons and as I said, this matter was not brought to the notice of my Ministry until recently when it was brought to my notice personally. Their grievances are being forwarded to the appropriate Ministry for necessary action. But it is also a fact that certain supply of wagons is ensured to them according to the present determination of wagon supply by the appropriate authority.

Shri B. S. Murthy: Is it not a fact, Sir, that the promised quota of wagons has not been supplied to them in time even today?

Shri T. T. Krishnamachari: I have no information.

Shri Damodara Menon: May I know, Sir, what is the stock position of refined sulphur in the country today?

Shri T. T. Krishnamachari: I have not got the exact figures, Sir. As I said, refined sulphur is not controlled by the International Materials Conference. It is only crude sulphur that is controlled and sulphur is placed under the O.G.L. and imports are coming in though not as much as we want. The Government have also asked the Sulphur Users' Organisation to reserve a certain quantity of crude sulphur in case it is necessary to supply the match manufacturers with crude sulphur if refined sulphur is not available.

Shri Velayudhan: May I know, Sir, how many match factories were closed because of the scarcity of sulphur?

Shri T. T. Krishnamachari: I require notice for that.